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## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. O.A. 350/01962/2015

Date of order: 15.1.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

ABHIJIT BAIRAGI

VS.

UNION OF INDIA & ORS. (S.E. Railway)

For the Applicant : Mr. J.R. Das, Counsel

For the Respondents : Mr. B.L. Gangopadhyay, Counsel

### O R D E R (Oral)

#### Per Ms. Bidisha Banerjee, Judicial Member:

Ld. Counsel for both sides are present and heard.

2. The applicant is aggrieved as he has not been sent for medical examination despite clearing written examination as well as PET.
3. The Ld. Counsel for the applicant submits that he shall be satisfied if a direction is given to the respondents to dispose of his representation, preferred on 3.4.2015, before the Assistant Personnel Officer, S.E. Railway, Railway Recruitment Cell.
4. The Ld. Counsel for the respondents denied at the bar receipt of any such representation by the Assistant Personnel Officer.
5. Therefore, the O.A. is disposed of with a direction upon the applicant to prefer a representation before the Assistant Personnel Officer, respondent No. 3, ventilating his specific grievance, within a period of one month from the date of receipt of a copy of this order. Upon receipt of the same, the Assistant Personnel Officer shall consider the representation and dispose it of by passing a reasoned and speaking order within two months from the date of receipt of such

representation.

6. It is made clear that we have not gone into the merits of the case. All points are kept open for consideration by the concerned respondent.

7. The O.A. is, accordingly, disposed of. No costs.

(Jaya Das Gupta) \\  
MEMBER(A)

(Bidisha Banerjee)  
MEMBER(J)

SP